

**HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
(Special Original Jurisdiction)**

MONDAY, THE TWENTY FIRST DAY OF OCTOBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HON'BLE SRI JUSTICE J SREENIVAS RAO**

WRIT PETITION NO: 6575 OF 2021

Between:

Dandootikar Vidushi, D/o Dandotikar Ramesh, Aged about: 19 Yrs, Occ: Student,
R/o. 2-2-1103/9/66, Golnaka, Tilaknagar, Hyderabad Telangana State

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary Medical and Health Family Welfare Department, Secretariat, Near Tank Bund, Hyderabad
2. The Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar, Warangal, Telangana State

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue, a Writ, Order or Orders more particularly one in the nature of Writ of Mandamus declaring the action of the respondents particularly 2nd respondent in not considering the petitioner for admission into BHMS course under management quota (B and C) for the academic year 2021-22 as illegal, arbitrary and unconstitutional and consequently direct the respondents to consider the petitioner for admission into BHMS course under Management Quota for the academic year 2020-21 in concerned with notification dated 05/03/2021 of the 2nd respondent university.

IA NO: 1 OF 2021

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondents to consider and allow the petitioner for counseling to the admission into BHMS course under Management Quota (B and C) for the academic year 2020-21 in concerned with notification dated 05/03/2021.

Counsel for the Petitioner: SRI SRIHARI CHUNDURU (NOT PRESENT)

**Counsel for the Respondent No.1: GP FOR MEDICAL HEALTH AND
FAMILY WELFARE**

**Counsel for the Respondent No.2: SRI A. PRABHAKAR RAO,
S.C. FOR KNRUHS**

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

Writ Petition No.6575 of 2021

ORDER: (Per the Hon'ble the Chief Justice Alok Aradhe)

None for the petitioner.

Mr. A.Prabhakar Rao, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences appears for respondent No.2 (for short 'the University').

2. In this writ petition, the petitioner *inter alia* has prayed for the following relief:

“For the reasons stated in the accompanying affidavit, it is therefore prayed that this Court may be pleased to issue a Writ, order or orders more particularly, one in the nature of Writ of Mandamus declaring the action of the respondents, particularly respondent No.2, in not considering the petitioner for admission into BHMS Course under management quota (B&C) for the academic year 2020-21 as illegal, arbitrary, unconstitutional and consequently direct the respondents to consider the petitioner for admission into BHMS course under management

quota for the academic year 2020-21 is concerned with notification dated 05.02.2021 of the 2nd respondent University, and pass such other order or other orders as this Court deems fit and proper in the circumstances of the case.”

3. A Division Bench of this Court, by an interim order dated 16.03.2021, had directed that subject to the petitioner paying a sum of Rs.7,500/- towards administrative charges through online and also registration charges through online to respondent No.2 by 5:00 p.m., on 19.03.2021 and on producing the original certificates before respondent No.2 within that time, the petitioner shall be considered for admission in the stray vacancies under Management quota for the academic year 2020-21 in BHMS course.

4. The academic year 2020-21 is over. In view of the aforesaid interim order as well as on account of efflux of time, no further orders are required to be passed in the writ petition.

5. The Writ Petition is, accordingly, disposed of. No costs.

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As a sequel, miscellaneous petitions, pending if any, stand closed.

SD/-S. MALLIKARJUNA RAO
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. The Principal Secretary, Medical Health and Family Welfare Department, State of Telangana, Secretariat, Near Tank Bund, Hyderabad
2. The Registrar, Kaloji Narayana Rao University of Health Sciences, Warangal, Telangana State.
3. One CC to SRI SRIHARI CHUNDURU, Advocate [OPUC]
4. Two CCs to GP for Medical Health and Family Welfare, High Court for the State of Telangana at Hyderabad. [OUT]
5. One CC to SRI A. PRABHAKAR RAO, S.C. for KNRUHS [OPUC]
6. Two CD Copies

MP
LS *Kg*

HIGH COURT

DATED:21/10/2024



WP.No.6575 of 2021

**DISPOSING OF THE WRIT PETITION
WITHOUT COSTS**

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